

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **30.04.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

APPLICATION NUMBER :
PETITION NUMBER : CP(IB)/104(CHE)2020
NAME OF THE PETITIONER(S) : Shriram City Union Finance Ltd
NAME OF THE RESPONDENTS : Marg Ltd
UNDER SECTION : Sec 9 Rule 6 of IBC, 2016

ORDER

Present: Ld. Counsel Shri. R Uma Shankar for the Petitioner.

Ld. Counsel Shri. Gajendran Ravi for the Respondent.

Memo filed by the Petitioner stating that arbitration order has been passed on 28.03.2024 declining the objections of the Corporate Debtor vide SR. No. 1802 dated 10.04.2024.

Ld. Counsel for the parties submit that the Respondent has sent a settlement proposal to the Petitioner which is under consideration.

At joint request, list the petition for recording settlement if any / hearing on **04.06.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)